

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1365**

**ANSWERED ON 01.08.2023.**

**Action Against Economic Offenders**

1365 Shri Randeep Singh Surjewala

Will the Minister of Finance be pleased to state:

- (a) The number of economic offenders booked under The Fugitive Economic Offenders Act, 2018, till date, including the list thereof;
- (b) The amount of economic frauds, committed by these fugitive economic offenders, individual-wise; and
- (c) The number of fugitive economic offenders deported or extradited to India, since 2014, including the names thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI PANKAJ CHAUDHARY)**

- (a) & (b) As on date, Enforcement Directorate has filed applications under the Fugitive Economic Offenders Act, 2018 (FEOA) against 19 persons. Out of which 10 persons namely Vijay Mallya, Nirav Modi, Nitin Jayantilal Sandesara, Chetan Jayantilal Sandesara, Dipti Chetan Jayantilal Sandesara, Hitesh Kumar Narendrabhai Patel, Junaid Iqbal Memon, Hajra Iqbal Memon, Asif Iqbal Memon & Ramachandran Vishwanathan have been declared as Fugitive Economic Offenders (FEOs) by the Competent Courts. The amount of fraud involved in these cases is more than ₹ 40,000 crores. Further, as on date, assets amounting to Rs. 15113.02 crores have been confiscated under PMLA and restituted to public sector banks. Furthermore, assets amounting to Rs. 873.75 crore have also been confiscated under FEOA in respect of the said FEOs.
- (c) 04 economic offenders have been deported/extradited to India by Enforcement Directorate so far.

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